

ITEM NO.101

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1121/2016

COMMISSIONER OF CENTRAL EXCISE BELAPUR

Appellant(s)

VERSUS

JINDAL DRUGS LTD.

Respondent(s)

([PART-HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE UJJAL BHUYAN,
JJ.]

IA No. 3/2016 - STAY APPLICATION)

WITH C.A. No. 788-790/2022

(IA No. 13951/2022 - EX-PARTE STAY

IA No. 13952/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No.243031/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 07-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Rupesh Kumar, Sr. Adv.
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For Respondent(s)

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Mr. Yuganhar Singh Chauhan, Adv.
Mr. Rahul Gupta, AOR

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Mr. Prakash Shah, Adv.
Mr. Jas Sanghavi, Adv.
Mr. Jasdeep Singh Dhillon, AOR
Mr. Prabhat Chaurasia, Adv.
Mr. Yugantar Singh Chauhan, Adv.
Mr. Anirudh Jamwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Submissions are heard.

Judgment is reserved.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER